

ITEM NO.2

COURT NO.3

SECTION IV-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9436-9437/2022

(Arising out of impugned final judgment and order dated 10-12-2019 in ARBR No. 39/2019 30-09-2021 in RP No. 150/2020 passed by the High Court Of Chhatisgarh At Bilaspur)

THE SUPERINTENDING ENGINEER

PWD KANKER CIRCLE, KANKER, CHHATTISGARH

Petitioner(s)

VERSUS

M/S PATIL CONSTRUCTION AND

INFRASTRUCTURE LTD. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.75699/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

WITH

Diary No(s). 653/2022 (IV-C)

(FOR ADMISSION and I.R. and IA No.71211/2022-CONDONATION OF DELAY IN FILING and IA No.71212/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 30-06-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE M.M. SUNDRESH  
(VACATION BENCH)

For Petitioner(s)

Mr. Satish Chandra Verma, Advocate General  
State of Chhattisgarh  
Mr. Sourav Roy, Dy A.G. for Chattisgarh  
Mr. Mahesh Kumar, Advocate  
Mr. Kaushal Sharma, Advocate  
Mr. Srinivasa Kumar Bogisam, Advocate  
Ms. Zohra Bano, Advocate  
Ms. Devika Khanna, Advocate  
Mrs. V. D. Khanna, Advocate  
Mr. Vmz Chambers, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard the learned counsel for the petitioner.

Issue notice, returnable on 12.08.2022.

In the meanwhile, the proceedings before the learned Arbitrator shall remain stayed.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
ASSISTANT REGISTRAR